## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

## T.C.P No.335/(MAH)/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR MEMBER (J)

> SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 29.11.2017

NAME OF THE PARTIES:

Pidilite Industries Ltd.

V/s.

Karpara Projects Engineering Pvt. Ltd

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
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## ORDER TCP No. 335/I&BP/NCLT/MB/MAH/2017

Since it is a Transfer Petition, so far no objection arose to find out as to whether the Petitioner side filed all the documents as envisaged under section 9 of the Insolvency & Bankruptcy Code 2016. While hearing this Company Petition, for the Petitioner side has not filed material document revealing that the Petitioner Company has been maintaining account in respect to the transactions entered with the Corporate Debtor, the Petitioner is hereby directed to file the same before this Bench within seven days hereof.

List this matter on 8.12.2017.

Sd/-

V. NALLASENAPATHY Member (Technical)

**B.S.V. PRAKASH KUMAR** Member (Judicial)

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